



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २४]

सोमवार, मे २५, २०२६/ज्येष्ठ ४, शके १९४८

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ५४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Commission for Scheduled Castes (Amendment) Ordinance, 2026 (Mah. Ord. III of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra State Commission for Scheduled Castes (Amendment) Ordinance, 2026 (Mah. Ord. III of 2026), published under the authority of the Governor].

SOCIAL JUSTICE AND SPECIAL ASSISTANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 25th May 2026.

MAHARASHTRA ORDINANCE No. III OF 2026.

AN ORDINANCE

to amend the Maharashtra State Commission for Scheduled Castes Act, 2025.

WHEREAS both Houses of the State Legislature are not in session;

Mah. XXXVII of 2025. AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Castes Act, 2025, for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely: -

(१)

Short title and
commencement.

1. (1) This Ordinance may be called the Maharashtra State Commission for Scheduled Castes (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment
of section 2 of
Mah. XXXVII
of 2025.

2. In section 2 of the Maharashtra State Commission for Scheduled Castes Act, 2025 (hereinafter referred to as “the principal Act”), in clause (b), after the word “Chairperson”, the word “, Vice-Chairperson” shall be inserted.

Mah.
XXXVII
of 2025.

Amendment
of section 3 of
Mah. XXXVII
of 2025.

3. In section 3 of the principal Act, in sub-section (2), after clause (a), the following clause shall be inserted, namely :—

“(a-1) a Vice-Chairperson, who shall be nominated from amongst the members;”.

STATEMENT

The Maharashtra State Commission for Scheduled Castes Act, 2025 (Mah. XXXVII of 2025) is enacted to provide for constitution of the Maharashtra State Commission for Scheduled Castes with a view to protect and safeguard the interests of the Scheduled Castes in the State of Maharashtra and to recommend remedial measures for their welfare and development and for the matters connected therewith or incidental thereto.

2. Section 3 of the said Act provides for constitution of the Maharashtra State Commission for Scheduled Castes which consists of a Chairperson and Members. The National Commission for Scheduled Castes constituted under article 338 of the Constitution of India comprises of a Chairperson, Vice-Chairperson and other Members. It is considered expedient to appoint a Vice-Chairperson also on the State Commission similar to the composition of the National Commission.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Castes Act, 2025, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 22nd May 2026.

JISHNU DEV VARMA,

Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

DR. HARSHADEEP KAMBLE,

Principal Secretary to Government.